

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1303**  
TO BE ANSWERED ON 28.06.2019

**INDECENT REPRESENTATION OF WOMEN (PROHIBITION) ACT, 1986**

1303. SHRI GOPAL CHINNAYA SHETTY

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken/proposes to take any steps to amend the Indecent Representation of Women (Prohibition) Act, 1986;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

- (a) to (c): Yes Sir. After taking into account the recent technological advancements in the field of Information Technology and communications including social media platforms, etc., the Ministry of Women and Child Development has decided to move the fresh bill to broaden the scope of the law to cover the audio-visual media and content in electronic form.

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